

**DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
DES-VI Section**

Minutes of the Meeting NC-III held on 9.8.2007

The Meeting No. 18/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 9.8.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT.

At the outset the minutes of Norms Committee Meeting 17/08 held on 2.8.2007 were ratified by the committee.

List of Members Present in the Meeting is at Annexure I.

Total Number of Cases 47.

No. 434	M/s. Mash International Pvt., Kanpur.
NC 18/08 dt. 9.8.2007	F.No. 01/85/162/870/AM-07/DES-VI
Export of Pet Food against import of Bullock Pizzle.	
Grant of advance authorization under para 4.7. for restricted item of import.	
RLA, Kanpur Ref: No. 06/81/040/44/AM07.	

The Committee considered the case as per agenda. It was observed that the import "Bullock Pizzle" falls under the category of "Wild Animals including their Parts and Products". The same are defined as Prohibited item in the Wild Life (Protection) Act 1972. The Restricted Items of Import as per ITC(HS)/Prohibited item is not covered under para 4.7 of the Hand Book of Procedure. The committee accordingly decided to reject the case. RA may be informed accordingly in the matter.

No.435	M/s Krebs Biochemicals & Industries Ltd.. Hyderabad
NC 18/08 Dt.9.8.2007	F.No. 01/85/82/50/644/AM05/DES-VI
Export of Stackable Potato Chips against import of Potato Flakes, Native Potato Starch etc.	
A/L No.0910018414 Dt.10.5.2004 (under Para 4.7 of HBP 2004-2009).	
DI A Hyderabad Ref No. 09/24/40/37/AM05	

The Committee considered the case as per agenda. It was observed that this is a request for enhancement of wastage from 5% to 15%. Party's representation has already been sent to MFPI on 18.6.2007. The indigenous angle is not applicable to Advance Licensing Scheme. It was decided to ask MFPI to furnish their written comments on the increase in the wastage requested by the applicant.

Consideration of the case was deferred for relisting on 6.9.2007.

No.436	M/s. Ruchi Soya Industries Limited, Mumbai
NC 18/08 dt.9.8.2007	F.No. 01/(83)85/050/642/AM08/DES-VI
Application for Fixation of Ad-hoc Norms against Export of Refined Palm Oil under para 4.4.2 and in terms of Public Notice No. 63 dated 28.3.2005.	
RLA, Mumbai Ref: No. 03/95/040/0233/AM08.	

The Committee considered the case as per agenda. The Committee observed that import of Crude Palm Oil of FFA 202% +/- 0.2% as mentioned against S.No.15 of ANF 4A by the applicant, is not allowed to be imported under Advance Authorisation Scheme. The committee accordingly decided to reject the case. RA may be informed accordingly in the matter.

No.437	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/47/AM 08/DES VI
Export of Oleoresin Sage and import of Sage.	
Advance Authorization No.1010026169 dt. 30.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00153/AM07 Dated 15.3.2007	

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 2.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of 20.00 MT of Sage).

OR

- (C) 2.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.438	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/099/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026316 dt. 25.4.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA Cochin. Ref.No.10/24/040/0005/AM08	

No.439	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/101/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026318 dt.25.4.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/007/AM08	

No.441	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/115/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026418 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/0020/AM08	

No.442	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/117/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026406 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00014/AM08	

No.443	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/118/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026420 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00022/AM08	

No.444	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/119/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026421 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00023/AM08	

No.445	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/120/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026419 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00021/AM08	

No.446	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/121/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026417 dt. 4.5.2007 under Para 4.7 of HBP (Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00019/AM08	

No.447	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/122/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026414 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00017/AM08	

No.448	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/123/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric.	
Advance Authorization No.1010026412dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00015/AM08	

No.449	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/124/AM 08/DES VI
Export of Oleoresin Turmeric against import of Turmeric.	
Advance Authorization No.1010026416dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA, Cochin. Ref.No.10/24/040/00018/AM08	

No.453	M/s. Synthite Industrial Chemicals Ltd; Cochin
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NC 18/08 dt.9.8.2007	F.No.01/85/162/966/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025791 dt. 26.2.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00132/AM07 Dated 6.2.2007	

No.454	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/967/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025792 dt. 26.2.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00133/AM07 Dated 6.2.2007	

No.455	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/968/AM 07/DES VI
Export of Oleoresin Turmeric against import of Turmeric.	
Advance Authorization No.1010025790 dt. 26.2.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00131/AM07	

No.456	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1033/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025876 dt. 5.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00142/AM07	

No.457	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1034/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025877 dt. 5.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00143/AM07	

No.458	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1035/AM 07/DES VI

NC 18/08 dt.9.8.2007	F.No.01/85/162/1035/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025878 dt. 5.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00145/AM07	

No.459	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1036/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025879 dt. 5.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00146/AM07 Dated 6.2.2007	

No.460	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1037/AM 07/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010025880 dt. 5.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00147/AM07 Dated 6.2.2007	

No.468	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/100/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026317 dt. 25.4.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00006/AM08	

No.469	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/116/AM 08/DES VI
Export of Oleoresin Turmeric and import of Turmeric.	
Advance Authorization No.1010026413 dt. 4.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00016/AM08	

The Committee considered these cases as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 5.998% yield in

this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of imports applied as per respective application)

OR

- (C) 5.998% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.440	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/114/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP) without Shell.	
Advance Authorization No.1010026465 dt. 8.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00025/AM08	

No.461	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1038/AM 07/DES VI
Export of Oleoresin Nutmeg and import of Nutmeg (BWP) without Shell.	
Advance Authorization No.1010025953 dt. 13.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00149/AM07	

The Committee considered these case as per agenda. It was decided that the party may be asked to furnished following information:-

- (a) Full form of "BWP" used in the import item Nutmeg.
- (b) Details of manufacturing process/flow chart,
- (c) Stagewise wastage (Yield) involved in the manufacture of Oleoresin Nutmeg.

Consideration of the case was deferred for relisting on 6.9.2007.

No.450	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/197/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026609 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00033/AM08 Dated 10.5.2007	

No.451	M/s. Synthite Industrial Chemicals Ltd; Cochin
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NC 18/08 dt.9.8.2007	F.No.01/85/162/198/AM07/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026612 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00015/AM08	

No.452	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/199/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026613 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00037/AM08 Dated 10.5.2007	

No.471	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/196/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026614 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00038/AM08 Dated 10.5.2007	

No.472	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/200/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026615 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00039/AM08 Dated 10.5.2007	

No.473	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/201/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026610 dt. 25.5.2007 under Para 4.7 of	

HBP(Vol.I) 2004-07.
RLA , Cochin. Ref.No.10/24/040/00034/AM08 Dated 10.5.2007

No.474	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/202/AM 08/DES VI
Export of Black Pepper Oleoresin and import of Light Black Pepper (Light.Berries).	
Advance Authorization No.1010026611 dt. 25.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00035/AM08 Dated 10.5.2007	

The Committee considered these cases as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 10.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item / upto a total quantity of imports applied as per respective

a total quantity of imports made for the import item (upto a total quantity of imports applied as per respective application)

OR

(C) 10.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.462	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1039/AM 07/DES VI
Export of Oleoresin Coriander and import of Coriander.	
Advance Authorization No.1010025955 dt. 13.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00150/AM07	

No.463	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1040/AM 07/DES VI
Export of Oleoresin Coriander and import of Coriander.	
Advance Authorization No.1010025956 dt. 13.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00151/AM07	

No.464	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/1041/AM 07/DES VI
Export of Oleoresin Coriander and import of Coriander.	
Advance Authorization No.1010025957 dt. 13.3.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00152/AM07	

The Committee considered these cases as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 6.667% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of imports applied as per respective application)

OR

- (C) 6.667% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take

necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.465	M/s. Plant Lipids Pvt. Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/46/AM 08/DES VI
Export of Oleoresin Coriander and import of Coriander.	
Advance Authorization No.1010026171 dt.30.3.2007 under Para 4.7 of HBP (Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/154/AM07 Dated 15.3.2007	

The Committee considered the case as per agenda. It was observed that the Spices Board has given written comments vide letter No.MD/AL/03(2)/2007 dated 22.6.2007 for Analytical Report in respect of 6 Bill of Entries of Imports made against the advance authorization in question. It was decided that the higher yield as per SAR OR as applied by the party allowed, may be allowed. Accordingly the details works out to as under:-

S.No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
1	197400 Dt. 13.4.07	10.50 MT	13.06%	1.371 MT
2	197553 Dt. 17.4.07	20.00 MT	15.21%	3.042 MT
3	197904 Dt. 23.4.07	10.00 MT	13.33%	1.333 MT
4	198402 Dt. 3.5.07	8.40 MT	12.96%	1.089 MT
5	198710 Dt.8.5.07	16.59 MT	13.94%	2.313 MT
6	199552 Dt.21.5.07	28.35 MT	15.85%	4.493 MT
7	TOTAL	93.84 MT		13.641 MT
8.	Weighted average yield %	14.54%		

Accordingly against the import of 93.84 MT Light Black Pepper (Light Berries) may be allowed with 15% yield as applied for (being higher than weighted average of 14.54% yield as per SAR), with EO for 14.076 MT Black Pepper Oleoresin.

The RA may be advised accordingly to take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.466	M/s. Plant Lipids Pvt. Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/50/151/AM 07/DES VI
Export of Oleoresin Oregano against import of Oregano Herb Powder (siftings).	
Advance Authorization No.1010024272 dt.28.8.2006 under Para 4.7 of HBP (Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/053/AM07	

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 4.50% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against

the yield percentage shall be accordingly, as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of 45,000 Kgs of import item applied as per application).

OR

(C) 4.50% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.467		M/s. Plant Lipids Pvt. Ltd; Cochin
NC 18/08 dt.9.8.2007		F.No.01/85/162/658/AM 07/DES VI
Export of Oleoresin Spearmint against import of Spearmint herb.		
Advance Authorization No.10100247745 dt.6.11.2006 under Para 4.7 of HBP (Vol.I) 2004-09.		
RLA , Cochin. Ref.No.10/24/040/079/AM07 Dated 30.10.2006		

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 2.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

(A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)

				(3) x (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of 40,000 Kgs of import item applied as per application)

OR

- (C) 2.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.470	M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007	F.No.01/85/162/195/AM 08/DES VI
Export of Essential Oil of Horseradish and import of Dehydrated Horseradish Flakes.	
Advance Authorization No.1010026592 dt.24.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.	
RLA , Cochin. Ref.No.10/24/040/00044/AM08 Dated 18.5.2007	

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import

consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on .075% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of 10,000 Kgs of import item applied as per application)

OR

- (C) 0.75% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.475		M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 18/08 dt.9.8.2007		F.No.01/85/162/810/AM 07/DES VI
Export of Hing Oil against import of Hing (Asafietuda)		
Advance Authorization No.1010025153 dt.19.12.2006 under Para 4.7 of HBP(Vol.I) 2004-09.		
RLA , Cochin. Ref.No.10/24/040/093/AM07 Dated 12.11.2006		

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 6.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00%	1.20
2		20 MT	15.00%	3.00 MT
3		30 MT	16.00 %	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against

a total quantity of imports made for the import item (upto a total as per application)

quantity of 1500 Kgs of import item applied

OR

(C) 6.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.476	M/s. Kaka Carpets, Bhopal.
NC 18/08 dt.9.8.2007	F.No. 01/(84)85/162/1144/AM07/DES-VI
Modification of Standard Input Output Norms SION for Export of Hand Knotted Woolen Carpets against import of Carpet Thread Waste Wool against SION.	

The Committee considered the case as per agenda. It was observed that this case is modification pf SION F-8 for the export product Hand Knotted Wollen Carpets. The request is to include Carpet Thread Waste Wool in the existing norms for Carpet Thread Wool. As required for modification of SION the committee decided that:-

- (a) Party may be reminded to furnish Production and consumption data of for manufacture of "Hand Knotted Wollen Carpets" by use of "Carpet Thread Waste Wool" duly certified by the jurisdictional Central Excise authority of your unit for last three years of 2004-05,-2005-06 and 2006-07 for fixation of SION.
- (b) Carpet EPC Bhadohi may also be reminded to furnish industry data for the production of "Hand Knotted Wollen Carpets" by use of "Carpet Thread Waste Wool" from other firms who are registered with your council for 3-4 major companies comprising 75% of production and experience for the export product "Hand Knotted Wollen Carpets" by the use of "Carpet Thread Waste Wool" with details of (a) generation of bye products, if any, and their residual value and (b) details of different stage of manufacture process and all the inputs used in the manufacture.
- (c) DC(SSi) and All Indian Handicraft Board may also be reminded to furnish their comments on party's application.

Consideration of the case was deferred for relisting on 20.9.2007.

No.477	M/s. Core Chemicals Private Limited, Mumbai
NC 18/08 dt.9.8.2007	F.No.01/85/162/315/AM08/DES.VI.
Export of Refined Epoxidised Soyabean Oil against import of Refined Soyabean Oil.	
Issue of Advance Authorisation under para 4.4.2 of HBP 2004-09.	
RLA, Mumbai 03/94/40/85/AM08/ZLA	

The Committee considered the case as per agenda. It was noticed that the export product observed Refined Epoxidised Soyabean Oil is not edible oil but it is a Pain additives used as Chemical. Accordingly it was decided to refer application to (a) DC(SSI) - Chemical Division and (b) Ministry of Chemical and Fertilizer for comments.

Consideration of the case was deferred for relisting on 6.9.2007.

No.478	M/s. Omni Lens Pvt. Limited, Ahemedabad.
NC 18/08 dt.9.8.2007	F.No. 01/85/162/316/AM08/DES-VI
Export of Hydrophilic Acrylic Foldable Intra Ocular Lenses against import pf Hydrophilic Acrylic Buttons, Pouches, Lens Holder etc.	
Advance Authorisation No 0810065507 dated 20.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Ahemedabad, Ref. No. 08/24/40/76/AM08	

The Committee considered the case as per agenda. It was observed that the Export Product "Hydrophilic Acrylic Foldable Intra Ocular Lenses" is being dealt in DES.VIII. It was decided to transfer the case to DES-VIII for necessary action.

No.479	M/s. Chamong Tee Exports P. Limited,Kolkata.
NC 18/08 dt.9.8.2007	F.No. 01/85/162/205/AM08/DES-VI
Export of Tea Bags(with Tea) containing OG9371-Organic Chunmee Leaf Tea.	
Advance Authorisation NO. 210101273 dated 01.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Kolkatta , Ref. No. 02/24/40/065/AM08	

The Committee considered the case as per agenda. It was observed that the applicant is meeting the requirement of minimum 100% value addition prescribed for export of Tea products against import of Tea. The committee in consultation with the representative of the technical authority present in the meeting decided that import of Tea may be allowed with 1% wastage (instead of 5% as applied for) and import of Nylon Filter may be allowed on net to net basis as applied for, subject to accountability clause. Accordingly imports may be allowed as under:-

S. No	DESCRIPTION OF EXPORT ITEMS	QUANTITY IN NO.
1	Tea Bags (with Tea) Containing Organic Chunmee Leaf Tea.	120.00 Kg
2	Tea Bags (with Tea) Containing Organic Sencha Leaf Tea.	120.00 Kg
3	Tea Bags (with Tea) Containing Organic Rooibos Long Cut Tea	120.00 Kg

S. No	DESCRIPTION OF IMPORT ITEMS	QTY IN NO.
1	Organic Chunmee Leaf Tea.	121.20 Kg
2	Organic Sencha Leaf Tea.	121.20 Kg
3	Organic Rooibos Long Cut Tea	121.20 Kg
4	Nylon Filter for Tea Packing with Paper Tag 140 mm (W) x 58 pitch with printing of "Tea on paper tag"	6000 Tags per roll x 30 rolls

NOTE: (i) Import of Nylon Filter paper Tag is subject to accountability clause (180,000 Tags) in export product 1,2 and 3 put together).

(ii) The specifications and Quality of Tea in import and export shall match.

RA may be advised to ratify the Advance Authorisation under para 4.7 of the HBP accordingly and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.480	12/27/85-ALC-3	M/s. Jairamdass Khushiram, New Mumbai
NC 18/08 dt.9.8.2007		F. No.01/85/50/99/AM06/DES VI
Export of Curcumin Powder against import of Turmeric		
A/L No.0310342726 dt.12.08.2005 -under para 4.7 of HBP (Vol. 1)		

2004-2009

RLA Mumbai No.03/94/40/532/AM06

The committee considered the case as per agenda. It was observed that in the absence of drawn of samples an SAR could not be furnished by Spices Board. The applicant has imported only 21 MT of Turmeric and made exports for 1.60 MT of Curcumin Powder with 7.62% yield against the advance authorisation obtained for import of 100 MT of Turmeric and made exports for 2.00 MT of Curcumin Powder with 2.00% yield. The committee on the basis of details of average exports from available records and specific comments of the representative of the Spices Board present in the meeting allowed imports with 7.62% yield as per production and consumption data furnished by application duly certified by a Chartered Engineer. No further import and export shall be allowed.

It was also decided that no repeat advance authorisation on these basis shall be allowed to the applicant. It was also decided that the applicant may be informed that such a lapse should not be repeated in future, otherwise action will be taken under Spices Act 1987 and FT(D&R) Act, 1992.

RA may be advised to ratify the Advance Authorisation under para 4.7 of the HBP for regularization purpose subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

The meeting ended with thanks to the Chairman.

LIST OF PARTICIPANTS-NC MEETING No.18/08 HELD ON 9.8.2007

Sl.No.	Name of the Officer	Designation	Department
1.	Sh. A.K. Singh	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Sr D.O.	DIPP
3	Mrs. M R Usha	Dy. Director	Spices Board
4.	Sh. V.V. Sadasivan	M.I.O.	Spices Board
5.	Sh.Rajinder Pal Singh	Dy.DGFT	DGFT
6.	Sh. G.L. Monga	FTDO	DGFT